

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4493/2023

(Arising out of impugned judgment and order dated 09-02-2023 in MCRC No. 36062/2022 passed by the High Court of M.P, Bench at Gwalior)

AJEET GURJAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No. 71949/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 71948/2023 - EXEMPTION FROM FILING O.T.)

Date : 13-04-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Sankalp Sharma, Adv.
Mr. Nishant Verma, AOR
Mr. Ashish Mukhi, Adv.
Ms. Shruti Gupta, Adv.
Mr. Gulab Chandra Yadav, Adv.
Mr. Sudhir Singh, Adv.
Mr. Sourav Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Heard the learned counsel appearing for the petitioner.

The basic contention raised by the learned counsel appearing for the petitioner is that the children's Court has failed to comply with the requirement of sub-section 1 of Section 19 of the Juvenile Justice (Care and Protection of Children) Act, 2015.

Issue notice returnable on 31st July, 2023.

Liberty is granted to serve the standing counsel for the respondent-State, in addition.

In the meanwhile, trial as against the petitioner shall not proceed.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER